

Central Administrative Tribunal
Principal Bench

O.A. No. 2345 of 2001

New Delhi, dated this the 8th February, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Purusu Ramanaiah,
Son of Shri P. Gangaiah,
R/o E-24/I.T.I.,
Pusa Campus,
New Delhi-110012. .. Applicant

(None appeared)

Versus

1. Principal Secretary-cum-Director, Dept. of Training and Technical Education, Govt. of NCT of Delhi, Muni Maya Ram Marg, Near TV Tower, Pitampura, New Delhi.
2. Officer on Special Duty (TE), Directorate of Training & Technical Education, Govt. of NCT of Delhi, Muni Maya Ram Marg, Near TV Tower, Pitampura, New Delhi.
3. Principal, Ambedkar Polytechnic, Shakarpur, Delhi-110092.
4. Sanjeev Verma, Lecturer (Comp. Appl.), Guru Nanak Dev Polytechnic, Rohini, Delhi. .. Respondents

(By Advocate: Mrs. Sumedha Sharma)

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant impugns Respondents' order dated 3.9.2001 (Annexure A-3 Colly.) relieving him from duties as Lecturer, Ambedkar Polytechnic, Delhi and directing him to report to the Principal, Guru Nanak Dev Polytechnic as Lecturer.

2. None appeared for applicant even on second call. Mrs. Sumedha Sharma appeared for respondents and has been heard.

3. The main ground taken in the O.A. is that the order of transfer is neither based on administrative reasons nor is in public interest instead it has been passed in order to frustrate career growth of applicant, in view of the fact, that B.E. course is only conducted at Ambedkar Polytechnic where he is presently posted and not in any other polytechnic.

4. Respondents have specifically denied these averments in their reply and stated that B.E. course has been introduced in Guru Nanak Dev Polytechnic College since July, 2001.

5. It is well settled that transfer order should not be interfered by the Courts/Tribunals unless it is violative of statutory rules or the transfer is motivated by malafides. In the present case there is no assertion on the part of applicant that the transfer is violative of any statutory rules and no malafides have specifically been alleged against any one. I also note that by the impugned order dated 29.8.2001 not only applicant has been transferred but other lecturers have also been transferred.

6. Under the circumstances the O.A. warrants no interference. It is dismissed. No costs.


(S.R. ADIGE)
VICE CHAIRMAN(A)